MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016 OLD C.P No. 101/(ND)/2007

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Smt. Rajinder Kaur

V/s. M/s. Tristar Air Conditioning Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
S. No.	Mr. ABHITZET SINIHA O/W Md. PrdTEEK NAS I/S EGYSTONE	for THE	
, Section 1	MATERIA		

ORDER C.P No. 43/397-398/NCLT/MB/MAH/2016 (Old C.P. No. 101/2007(N.O.)

- 1. From the side of the Petitioner the Learned Representative is present.
- 2. No body is present from the side of the Respondent.
- The Learned Representative of the Petitioner has placed on record a
 Compilation of the Orders of the Hon'ble High Court and Hon'ble Supreme
 Court and other orders passed in this case in the past years.
- 4. The Latest position is that vide an Order of 21.04.2017, the Hon'ble Supreme Court has directed to issue notice.
- The Learned Counsel has also stated that the question of maintainability is therefore subjudice before the Hon'ble Supreme Court.
- Under the circumstances, when the preliminary question of maintainability is subjudice before the Hon'ble Supreme Court, the matter cannot be proceeded at this forum.
 - 7. It is suggested that the matter be posted after the Vacation is over of the Supreme Court. Hence to be listed for next hearing on **28.07.2017**.

Sd/-